

CENTRAL ADMINISTRATIVE TRIBUNAL.
PRINCIPAL BENCH.

28.2.89

REGN NO. OA 430/89

Shri H.S. Katoch

..... Applicant.

Vs.

Union of India & Others

..... Respondents.

Applicant through Shri K.L. Bhandula, counsel.

Issue notice to the respondents giving 2 weeks time to show cause as to why the application should not be admitted. The respondents also to file their reply within the same time. The case may be posted for admission and consideration of the further stay on 13.3.89, till then the applicant, if he has not already been relieved, may not be relieved. Issue Dasti.

K.J. Raman
(K.J. RAMAN)
MEMBER (A)

13.3.89

Lawyers are on strike today. The case is adjourned to 14.3.89. Status quo to continue till then.

B.C. Mathur
(B.C. Mathur)
Vice-Chairman

14.3.89

Applicant through Shri K.L. Bhandula, counsel.

Shri Bhandula states that the applicant, Shri Katoch, who had been transferred from Faridabad to Pune has now been retained at Faridabad and the impugned order has been cancelled by the respondents. The cause of grievance does not remain. Shri Bhandula however, requests that some cost be awarded for the inconvenience and harassment caused to the applicant. Since the transfer has already been cancelled, no further action is necessary. The application is disposed of accordingly. There will be no orders to cost.

B.C. Mathur
(B.C. Mathur)
Vice-Chairman